IN THE COURT OF METROPOLITAN MAGISTRATE WEST DISTRICT, TIS HAZARI COURT, DELHI

Presided by: Shri Ajay Singh Parihar

FIR No. 729/2020

PS: Khyala

State Vs. Sonu @ Tathu

U/s 380/454/34 IPC

12.08.2020

Present:

Ld. APP for the State.

Ld. Counsel for the accused/applicant.

Ld. Counsel for the applicant/accused has submitted that the present applicant has been falsely implicated in the present case and there is no evidence except disclosure. Id. Counsel has further submitted that nothing was recovered from the possession of the applicant and accused is in JC since 23.07.2020.

Ld. Counsel has further submitted that the accused Manjeet falsely implicated the applicant since they are not on good terms.

Reply of the IO perused.

Ld. APP is vehemently opposed the application.

The accused is in JC since 23.07.2020 and as per reply of the IO no evidence except the disclosure of the main accused is available on record. The alleged recovery has already been effected. In such scenario, no fruitful purpose will be served by keeping the accused in custody, hence, he is released on bail subject to furnishing a bail bond to the sum of Rs. 10,000/- with one surety of the like amount.

Ld. Counsel for the accused has furnished bail bond. Same is taken on record. Original RC be retained on record.

The accused Sonu @ Pachu S/o Shri Gagan Kamat shall be released from the custody forthwith, if not required in any other case.

Copy of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be given dasti to Ld. Advocate, as prayed for.

(AJAY SINGH PARIHAR)
Duty MM, West Dist, THC, Delhi
12.08.2020.

IN THE COURT OF METROPOLITAN MAGISTRATE WEST DISTRICT, TIS HAZARI COURT, DELHI Presided by : Shri Ajay Singh Parihar

FIR No. 588/2020 PS: Rajouri Garden State Vs. Yogesh @ Kati U/s 323/341/304 IPC

11.08.2020

Present: Ld. APP for the State.

Shri Kaushlender Singh, Ld. Counsel for the accused/applicant.

Ld. Counsel has submitted that vide order dated 10.08.2020 of Shri Vrinda Kumari, Ld. ASJ-07 (POCSO) (West), accused has been granted bail subject to furnishing bail bond.

Ld. Counsel for the accused has furnished bail bond. Same is taken on record. Original FD of Rs. 35,000/- dated 11.08.2020 drawn on Punjab National Bank be retained on record.

The accused Yogesh @ Kati S/o Shri Leela Ram shall be released from the custody forthwith, if not required in any other case.

Copy of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be given dasti to Ld. Advocate, as prayed for.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist, THC, Delhi
13.08.2020.

t required in further verification of valid

directions of Hon'ble
Dalal Desai Vs. State of
Supreme Court has been
led as Manjeet Singh vs.
Bild that:-

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IGH PAR HAR) ist., THC, Delhi 11.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE -04 WEST DISTRICT, TIS HAZARI COURT, DELHI Presided by : Shri Ajay Singh Parihar

FIR No. OD-NG-000683/2020 U/s 379 IPC PS Nangloi

12.08.2020

Fresh application for release of mobile phone MI Redmi 6 on superdari moved on behalf of applicant.

Present:

Ld. APP for the State.

Applicant in person.

No reply is filed.

The Mobile MI Redmi 6 may be released if IO has no objection in releasing the mobile and the same is not required in further investigation.

Application perused. Submissions heard.

The vehicle be released as per the directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjeet Singh vs. State, (2014) 214 DLT 646 wherein it has been held that:-

- "59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.
- 60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.
- 61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should

suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. mobile MI Redmi 6 be released to the applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the mobile. It is further directed that the article i.e. mobile MI Redmi 6 shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

(AJAY SINGH PARIHAR)
Duty MM-II, West Dist., THC, Delhi
12.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE -04 WEST DISTRICT, TIS HAZARI COURT, DELHI Presided by : Shri Ajay Singh Parihar

Lost Report No. 422683/2020 **PS Hari Nagar**

12.08.2020

Fresh application for release of mobile phone Vivo 11 Pro on superdari moved on behalf of applicant.

Present:

Ld. APP for the State.

Applicant in person.

No objection to the release of the mobile phone Vivo 11 Pro of the applicant is tendered on behalf of the IO/ASI Sohanvir Singh and State by Ld. APP.

Application perused. Submissions heard.

The vehicle be released as per the directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjeet Singh vs. State, (2014) 214 DLT 646 wherein it has been held that :-

- "59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.
- The photographs of such articles should be attested or countersigned 60. by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.
- The actual production of the valuable articles during the trial should 61. not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. mobile Vivo 11 Pro be released to the applicant on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the mobile. It is further directed that the article i.e. mobile Vivo 11 Pro shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist., THC, Delhi
12.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE -04 WEST DISTRICT, TIS HAZARI COURT, DELHI Presided by : Shri Ajay Singh Parihar

DD No. 6A dated 27.07.2020 U/s 184/185/3/181/39/192/146/196 M.V. Act PS Rajouri Garden

13.08.2020

Fresh application for release of vehicle bearing no. DL-8CAF5746 on superdari moved on behalf of applicant.

Present:

Ld. APP for the State.

Applicant Jai Mala Thevar in person.

No reply is filed.

The vehicle No. **DL-8CAF5746** may be released if IO has no objection in releasing the vehicle and the same is not required in further investigation. IO shall release the vehicle only after verification of valid Insurance Certificate of the vehicle.

Application perused. Submissions heard.

The vehicle be released as per the directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjeet Singh vs. State, (2014) 214 DLT 646 wherein it has been held that:-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

not be insisted upon and the photographs along with the panchnama should The actual production of the valuable articles during the trial should

suffice for the purposes of evidence."

filed with final report. the angles. The Panchnama and article i.e. vehicle bearing no. DL-8CAF5746 shall be photographed from all indemnity bond as per the value of the vehicle. It is further directed that the ownership, insurance and after preparing panchnama and on furnishing an be released to the applicant on verification of the particulars regarding the higher courts, article in question i.e. vehicle bearing no. DL-8CAF5746 Considering the facts and the circumstances and the law laid down by Indemnity Bond along with photographs be

The application is disposed of accordingly. Copy of the order be given dasti as prayed.

Duty MM-I, West Dist., THC, Delhi (AJAY SINGH PARIHAR) 13.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE -04 WES DISTRICT, TIS HAZARI COURT, DELHI Presided by : Shri Ajay Singh Parihar

FIR No. 006246/2020 U/s 379 IPC PS Hari Nagar

Fresh application for release of vehicle bearing no. DL-4SBX-7585 on superdari moved on behalf of applicant.

sent: Ld. APP for the State.

Applicant in person.

No reply is filed.

The vehicle No. **DL-4SBX-7585** may be released if IO has no objection in releasing the vehicle and the same is not required in further investigation. IO shall release the vehicle only after verification of valid Insurance Certificate of the vehicle.

Application perused. Submissions heard.

Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjeet Singh vs. State, (2014) 214 DLT 646 wherein it has been held that:-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer. -2

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should ...

suffice for the purposes of evidence.

Considering the facts and the circumstances and the law laid down by Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL-4SBX-7585** be released to the applicant on verification of the particulars regarding ownership, insurance and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL-4SBX-7585** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

Duty MM-I, West Dist., THC, Delhi

FIR no. 010057/2010 U/s 379 IPC U/s Tilak Nagar

13.08.2020
Fresh application for superdari moved on be superdari m

Present:

Ld. APP for the None for the

No reply is

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objection in releasing the investigation. IO shall rel Insurance Certificate of the

Application pe

The vehicle

Supreme Court in case titled

Gujarat, AIR 2003 SC 638. T

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State, (2014) 214 DLT 646 wh

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articles and a security bond.

60. The photographs of such by the complainant, accused as when handed over. Wherever necessar valued from a government approve

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The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. DL-6S-AB-2701 be released to the applicant on verification of the particulars regarding ownership, insurance and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. DL-6S-AB-2701 shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

(AJAY SINGH PARIHAR) Duty MM-I, West Dist., THC, Delhi

IN THE COURT OF METROPOLITAN MAGISTRATE WEST DISTRICT, TIS HAZARI COURT, DELHI Presided by: Shri Ajay Singh Parihar

PS Paschim Vihar (West) U/s 356/379/411 IPC FIR No. 581/2020

13.08.2020

Present:

Ld. Counsel for the applicant/accused.
Ld. Counsel has sought permission to withdraw the

application.

Application stands withdrawn.

(AJAY SINGH PARIHAR) Duty MM, West Dist, THC, Delhi 13.08.2020.

FIR. No. 482/2020 PS Hari Nagar

13.08.2020

Present: Id. APP for the State.

Shri K.K. Singh, Id. LAC for the accused.

Ld. LAC has submitted that he was appointed as legal aid counsel for the accused in case FIR No. 482/2020, however, no bail application has been filed in the present FIR. Ld. LAC has sought permission to move application in this case.

Heard. Allowed.

(AJAY SINGH PARIHAR)
Duty MM-I, (West)
THC, Delhi / 13.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE -04 WEST DISTRICT, TIS HAZARI COURT, DELHI Presided by : Shri Ajay Singh Parihar

FIR No. 811/2020 PS Nangloi U/s 33/38 Delhi Excise Act

3.08.2020

Fresh application for release of mobile phone / Wallet with ID Card and other documents on superdari moved on behalf of applicant.

resent: Ld. APP for the State.

Applicant in person.

No objection to the release of the mobile phone of the applicant is tendered on behalf of the IO/ASI Rajender Singh and State by Ld. APP.

Application perused. Submissions heard.

Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638.** The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that:-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

with photographs be filed with final report. photographed from all the angles. of the mobile. It is further directed preparing panchnama and on furnishing an indemnity bond as per the value applicant on verification of the particulars regarding ownership and after the higher courts, article in question i.e. mobile phone be released to the The Panchnama and Indemnity Bond along that the article i.e. mobile phone shall be

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

(AJAY SINGH PARIHAR)
Duty MM-I, West Dist., THC, Delhi
13.08.2020

IN THE COURT OF METROPOLITAN MAGISTRATE -04 WEST DISTRICT, TIS HAZARI COURT, DELHI Presided by : Shri Ajay Singh Parihar

FIR no. 010953/2020 U/s 379 IPC PS Rajouri Garden

13.08.2020

Fresh application for release of vehicle bearing no. DL-4SCL-5731 on superdari moved on behalf of applicant.

Present:

Ld. APP for the State.

None for the applicant/accused.

No reply is filed.

The vehicle No. DL-4SCL-5731 may be released if IO has no objection in releasing the vehicle and the same is not required in further investigation. IO shall release the vehicle only after verification of valid Insurance Certificate of the vehicle.

Application perused. Submissions heard.

The vehicle be released as per the directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjeet Singh vs. State, (2014) 214 DLT 646 wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

The photographs of such articles should be attested or countersigned 60. by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should "

suffice for the purposes or evidence.

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL-4SCL-5731** the higher courts, article in question i.e. vehicle bearing no. **DL-4SCL-5731** be released to the applicant on verification of the particulars regarding ownership, insurance and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL-4SCL-5731** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

Duty MM-I, West Dist., THC, Delhi 13.08.2020

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directions of Hon'ble

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attested or countersigned on to whom the custody is y get the jewellery articles

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no. **DL-4CND0812** be released to the applicant on verification of the particulars regarding ownership, insurance and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no. **DL-4CND0812** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

Duty MM-I, West Dist, THC, Delhi 13.08.2020 d if IO has d in further on of valid

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61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should "

suffice for the purposes of evidence."

considering the facts and the circumstances and the law laid down by Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. **E-Rickshaw no. SGA M 3805** be the higher courts, article in question i.e. **E-Rickshaw no. SGA M 3805** be released to the applicant on verification of the particulars regarding ownership, insurance and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. **E-Rickshaw no. SGA M 3805** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

Duty MM-I, West Dist., THC, Delhi